

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9729-9730/2022

(Arising out of impugned final judgment and order dated 13-05-2022 in WPPIL No. 4290/2021 17-05-2022 in WPPIL No. 4290/2021 passed by the High Court Of Jharkhand At Ranchi)

STATE OF JHARKHAND

Petitioner(s)

VERSUS

SHIV SHANKAR SHARMA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78131/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78136/2022-EXEMPTION FROM FILING O.T. IA No. 78402/2022 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 20-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Rajiv Ranjan, Sr. Adv.
Mr. Arunabh Chowdhury, Sr. Adv.
Ms. Pallavi Langar, AOR
Ms. Pragma Baghel, Adv
Mr. Jayant Mohan, Adv.
Ms. Anusha, Adv.
Ms. Aparajita Jamwal, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Mukesh Kumar Maroria, AOR
Mr. Om Prakash Shukla Adv
Mr. Kanu Agarwal Adv
Mr. Shantanu Sharma, Adv.

Mr. Nirmal Kumar Ambastha, Adv.
Ms. Ashmita Bisarya, Adv.
Mr. Prashant Kumar Shrivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Considering the facts and circumstances on record, in our view, let this matter be listed before the Vacation Court on 24.05.2022 after seeking requisite directions from the Hon'ble CJI.

(INDU MARWAH)

(VIRENDER SINGH)

COURT MASTER (SH)

BRANCH OFFICER